

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No.- 392/TT/2023**

Date: 15.4.2024

To

Shri B.B. Rath  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: **Petition for determination of Transmission Tariff from proposed COD to 31.3.2024 for Asset 1 - LILO of Palatana – Surajmaninagar (ISTS) 400 kV D/C line at 400/132 kV Surajmaninagar (TSECL) Substation under Project– "Transmission System for North Eastern Region Strengthening Scheme-XIV" in the North Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.4.2024:

### **2019-24 period**

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.
- b) Soft copy for IDC Statement in xlsx format.
- c) Confirm whether ACE is expected beyond the cut-off date for all the assets.
- d) Detailed justification of time over-run along with legible supporting documentary evidence for delay in commissioning of assets as per the format provided in Annexure-II.
- e) Detailed justification of cost over-run along with legible supporting documentary evidence along with Revised Cost Estimate (RCE) for Asset-1.
- f) Confirm whether the initial spares claimed are included in the Capital Cost and ACE as claimed in the Auditor's Certificate. Further, please submit the Initial Spares discharge details.

- g) Submit the detailed information for the following:
- i. status of project as on 1.4.2021 in accordance with MoP letter dated 12.6.2021,
  - ii. impact of COVID-19 on the project.

**Forms**

- h) Provide Liability flow statement to be submitted as per the format provided in Annexure-I.
  - i) Form-12 (Details on the number of time over-run days which occurred due to different reasons mentioned in the petition and correspondence exchanged, if any, chronology of the previously mentioned time over-run along with documents in the format provided in Annexure-II).
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Law)

### Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party – A										
Asset-I	Party – B										
...	...										

# TL/SS/Communication Systems etc.

## Annexure-II

Asset (Asset- wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						